

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 96/MP/2026 along with IA No.140/2026

Subject : Petition under Section 79(1)(c) & (f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003, along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

Petitioner : ReNew Solar Power Private Limited (RSPPL) and Ors.

Respondent : Powergrid Corporation of India Limited (PGCIL) and Ors.

Petition No. 905/MP/2025 along with IA No.139/2026

Subject : Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003 read with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

Petitioner : Prerak Greentech Private Limited (PGPL) and Ors.

Respondent : Power Grid Corporation of India Limited (PGCIL) and Ors.

Date of Hearing : **8.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, RSPPL & PGPL
Shri Ashutosh K. Srivastava, Advocate, RSPPL & PGPL
Shri Siddharth Niggotia, Advocate, RSPPL & PGPL
Shri Adarsh Singh, Advocate, RSPPL & PGPL
Shri R Jatin Katiyar, Advocate, RSPPL & PGPL
Ms. Ranjitha Ramachandran, Advocate, Power Grid
Shri Aneesh Bajaj, Advocate, Power Grid
Ms. Prerna Priyadarshini, Advocate, CTUIL
Ms. Ayesha Choudhary, Advocate, CTUIL
Ms. Kavya Bhardwaj, CTUIL
Shri Prashant Garg, NRLDC & NLDC
Shri Alok Mishra, NRLDC & NLDC

Record of Proceedings

At the outset, the learned counsel for the Petitioners submitted that based on the details furnished by CTUIL in its compliance affidavits, the Petitioners have filed



IA Nos. 140/2026 and 139/2026 in the present Petitions, seeking impleadment of the concerned transmission licensees, responsible for the establishment of the transmission elements forming an integral part of the transmission system, whose commissioning status constitutes a material part of the subject matter of the present Petitions. Accordingly, learned counsel requested that these IAs be allowed and notice be issued to the impleaded Respondents to complete the pleadings therein. The learned counsel further sought liberty to file rejoinder(s) to the replies filed by the Respondent, CTUIL, in these matters.

2. The learned counsel for the Respondent, CTUIL, submitted that in the compliance affidavit filed in Petition No. 96/MP/2026, the name of the Implementing Agency for the Fatehgarh-II PS – Bhadla-II PS 765 kV D/C line (2nd) has been inadvertently mentioned as Fatehgarh Bhadla Transmission Limited instead of Power Grid Bhadla Transmission Limited (formerly, Fatehgarh Bhadla Transco Limited), which may be taken note of and the Petitioner may also make necessary rectification to this effect.

3. The learned counsel for the Respondent, Power Grid, submitted that the name of the transmission licensee sought to be impleaded as Respondent No.18 through IA No. 140/2026 has been changed from Beawar Dausa Transmission Limited to Power Grid Beawar Dausa Transmission Limited. The learned counsel further pointed out that, in the said IA, the Petitioner has also sought to implead Power Grid Ramgarh Transmission Limited as a Respondent. However, Power Grid Ramgarh Transmission System Limited has already been impleaded as a party to the Petition and has also filed its reply therein.

4. Considering the submissions of the learned counsel for the parties, the Commission allowed the IAs seeking impleadment of the concerned transmission licensees, subject to the rectification of names of certain licensees as noted above. In Petition No. 96/MP/2026, the Petitioners shall file the rectified memo of parties on an affidavit within four days and ensure that the correct entities/ Respondents are mapped on the e-filing portal. The Commission also directed the issuance of notice to all the impleaded Respondents in these Petitions, who may file their replies, if any, within four weeks with a copy to the Petitioners, who may file their rejoinders, if any, within two weeks thereafter.

5. The Petitions, along with IAs, will be listed for hearing on **19.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)